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ବିଧାନସଭା ନିର୍ବାଚନ ମଣ୍ଡଳୀର ନଂ. ନାମ ଓ ସଂରକ୍ଷଣ ସ୍ଥିତି : 60 - ତାଳଚେର		ଭାଗ ନଂ : 148																	
ସଂପୃକ୍ତ ଲୋକସଭା ନିର୍ବାଚନ ମଣ୍ଡଳୀର ନଂ. ନାମ ଓ ସଂରକ୍ଷଣ ସ୍ଥିତି : 9 - ଡେଙ୍କାନାଳ																			
1. ସଂଶୋଧନର ବିବରଣୀ																			
ସଂଶୋଧନ ବର୍ଷ : 9097 ଯୋଗ୍ୟତା ତାରିଖ : 09.09.9097 ସଂଶୋଧନ ପ୍ରକାର : ସ୍ୱତନ୍ତ୍ର ସଂକ୍ଷିପ୍ତ ସଂଶୋଧନ ଟିଠା ପ୍ରକାଶନ ତାରିଖ : ୧୮-୦୯-୨୦୧୭		ଭୋଟର ତାଲିକାର ପରିଚୟ : 9097 ର ମୂଳ ଭୋଟର ତାଲିକା ସହ ସ୍ୱତନ୍ତ୍ର ସଂକ୍ଷିପ୍ତ ସଂଶୋଧନ 9097 ପୂର୍ବର ସମସ୍ତ ସମ୍ପ୍ରିମେଣ୍ଟର ଏକୀକରଣ																	
2. ଭାଗ ଓ ଭୋଟ ଗ୍ରହଣ କ୍ଷେତ୍ରର ବିବରଣୀ																			
ଭାଗରେ ଅନ୍ତର୍ଭୁକ୍ତ ଅନୁଭାଗର ନଂ ଓ ନାମ : 1. ପ୍ରାର୍ଥ ନଂ-18 2. ଦେଉଳବେଡ଼ା																			
<table><tr><td>ମୁଖ୍ୟ ପ୍ରାର୍ଥ/ବସ୍ତି :</td><td>ପ୍ରାର୍ଥ ନଂ-18</td></tr><tr><td>ସହର :</td><td>ତାଳଚେର</td></tr><tr><td>ପୌରାଞ୍ଚଳ :</td><td>ତାଳଚେର ମୁନିସିପାଲିଟି</td></tr><tr><td>ଥାନା :</td><td>କଲିୟୁରୀ</td></tr><tr><td>ତହସିଲ :</td><td>ତାଳଚେର</td></tr><tr><td>ସବ୍ଡିଭିଜନ :</td><td>ତାଳଚେର</td></tr><tr><td>ଜିଲ୍ଲା :</td><td>ଅନୁଗୋଳ</td></tr><tr><td>ପିନ୍ :</td><td>759100</td></tr></table>				ମୁଖ୍ୟ ପ୍ରାର୍ଥ/ବସ୍ତି :	ପ୍ରାର୍ଥ ନଂ-18	ସହର :	ତାଳଚେର	ପୌରାଞ୍ଚଳ :	ତାଳଚେର ମୁନିସିପାଲିଟି	ଥାନା :	କଲିୟୁରୀ	ତହସିଲ :	ତାଳଚେର	ସବ୍ଡିଭିଜନ :	ତାଳଚେର	ଜିଲ୍ଲା :	ଅନୁଗୋଳ	ପିନ୍ :	759100
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ପିନ୍ :	759100																		
3. ଭୋଟ ଗ୍ରହଣ କେନ୍ଦ୍ରର ବିବରଣୀ																			
ଭୋଟ ଗ୍ରହଣ କେନ୍ଦ୍ରର ନଂ ଓ ନାମ : 148 - ତାଳଚେର ମୁନିସିପାଲିଟି(ପ୍ରାର୍ଥ)		ଭୋଟ ଗ୍ରହଣ କେନ୍ଦ୍ରର ପ୍ରକାର :	ଉଭୟ																
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Record Keeper, Talcher

Head Clerk,
Sub-Collector's Office, Talcher
Authorised under 76 Act I of 1877

COMPARAD BY

3/11/18



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Authorized under 76 Act I of 1877

Stamp: COMPARED BY
Handwritten in red: 3/3/18



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FORM 26
(See rule 4A)



12125

Affidavit to be filed by the candidate along with this paper before the returning officer for election to RAJYA SABHA (name of the house) from MADHYAPRADESH constituency (Name of the constituency)

PART-A

I, DHARMENDRA PRADHAN **son of Dr. Debendra Pradhan, Aged 49 years, resident of Talcher Municipality, Ward No.18, GP/Town-Talcher, PS. Colliery, Dist.- Angul, Odisha (mention full postal address), a candidate at the above election, do hereby solemnly affirm and state on oath as under:-

- (1) I am a candidate set up by Bharatiya Janata Party.
(** name of the political party)/**
(** strike out whichever is not applicable)
- (2) My name is enrolled in Ward No.18, Talcher, Odisha, at Serial No.341 in Part No.148 of 60- Talcher Assembly Constituency in the State of Odisha (9-Dhenkanal Parliamentary Constituency).
- (3) My contact telephone numbers(s) is/are 9868180290, 01123014511, and my email id (if any) is d.pradhan@sansad.nic.in, & ddpdharmaendrapradhan@gmail.com and my social media account(s) (if any) is/are (i) Facebook ID: @DharmendraPradhanOdisha, (ii) Twitter ID: @dpradhanbjp.

Dharmendra Pradhan

5
अरुण कुमार
स्टाम्प सेंटर
30/2008-09
उप परीक्षक कार्यालय
जवाहर चोक, भोपाल

9899
1000
11/03/2018



धर्मप्रसाद श्री देवेन्द्र प्रसाद

प. नं. 80, कल्का - तालमर, पाना - कोलियाही
तह. तालमर, जिला - भंडुवा (ओडिसा)

नाम - राजपुत्र

I.D. - कोटकार्डी
CGD3114238

Dhormendra Pradhan



(4) Details of Permanent Account Number (PAN) and status of filing of Income Tax return:

Sl. No.	Names	PAN	The Financial year for which the last Income-tax return has been filed	Total income shown in Income tax return (in Rupees)
1.	Dharmendra Pradhan	ABOPP0067B	2016-17	Rs.7,16,092/-
2.	Mridula Thakur Pradhan	AGOPP6782A	2016-17	Rs.18,81,763/-
3.	Naimisha Pradhan	N/A	N/A	N/A
4.	Nishant Pradhan	N/A	N/A	N/A
5.	Dependent-3	N/A	N/A	N/A

(5) I am/am not accused of the following offence(s) punishable with imprisonment for two years or more in the pending case(s) in which a charge(s) has/have been framed by the court(s) of competent jurisdiction.

If the deponent is accused of any such offence(s) he shall furnish the following information:-

(i) The following case (s) is/are pending against me in which charges have been framed by the court for an offence punishable with imprisonment for two years or more:-

(a)	Case/First Information Report No./Nos. together with complete details of concerned Police Station/District/State.	Puri Town P.S. Case No. 149/2006 dated 19.05.2006 in the district of Puri, State Odisha.
(b)	Section(s) of the concerned Act(s) and short description of the offence(s) for which charged	Puri Town P.S. Case No. 149/2006 U/s.341/186/294/34 IPC & 3 PDPP Act.
(c)	Name of the Court, Case No. and date of order taking cognizance:	S.D.J.M, Puri, G.R.Case No.665/2006, Cognizance taken on 22.03.2010.
(d)	Court(s) which framed the charge(s)	Special Judicial Magistrate, Puri
(e)	Date(s) on which the charge(s) was/were framed	Charge framed on 22.01.2015.
(f)	Whether all or any of the proceedings(s) have been stayed by any Court(s) of competent jurisdiction	No

(ii) The following case(s) is/are pending against me in which cognizance has been taken by the court [other than the cases mentioned in item (i) above]:-

(a)	Name of the Court, Case No. and date of order taking cognizance:	1. S.D.J.M., Kuchinda, G.R.Case No.53/2005, Cognizance taken on 24.07.2016.
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Dharmendra Pradhan

		2. S.D.J.M, Kamakshyanagar, G.R.Case No.28/2010, Cognizance taken on 01.02.2014.
(b)	The details of cases where the court has taken cognizance, section(s) of the Act(s) and description of the offence(s) for which cognizance taken	1. G.R.Case No.53/2005 arising out of Gadposh GRPS Case No. 9/2005 dated 08.02.2006 S.D.J.M, Kuchinda has taken cognizance on 24.07.2016 for commission of offences U/s.143/341/283/504/149 IPC & U/s. 147/174 Indian Railways Act. 2. G.R.Case No.28/2010 arising out of Kankadahad P.S. Case No.05/2010 dated 23.01.2010 S.D.J.M, Kamakshyanagar has taken cognizance on 01.02.2014 for commission of offences U/s.143/283/431/294/506/149 IPC & U/s. 7 of Criminal Law Amendment Act.
(c)	Details of Appeal(s)/Application(s) for revision (if any) filed against the above order(s)	No appeal(s)/application for Revision(s) etc. of the order of cognizance in the aforesaid case have been filed by me.

(6) I have been/have not been convicted of any offence(s) [other than any offence(s) referred to in sub-section (1) or sub-section (2), or covered in sub-section (3), of section 8 of the Representation of the People Act, 1951 (43 of 1951)] and sentenced to imprisonment for one year or more: No

If the deponent is convicted and punished as aforesaid, he shall furnish the following information:

In the following cases, I have been convicted and sentenced to imprisonment by a court of law:

(a)	The details of cases, Section(s) of the concerned Act(s) and description of the offence(s) for which convicted.	N/A
(b)	Name of the Court(s), Case No. and date(s) of order(s):	N/A
(c)	Punishment imposed	N/A
(d)	Whether any appeal was/has been filed against the conviction order. If so, details and the present status of the appeal:	N/A

(7) That I give herein below the details of the assets (movable and immovable etc.) of myself, my spouse and all dependents:

A. Details of movable assets:

Note: 1. Assets in joint name indicating the extent of joint ownership will also have to be given.

Note: 2. In case of deposit/Investment, the details including Serial Number, Amount, date of deposit, the scheme, Name of the Bank/Institution and Branch are to be given.

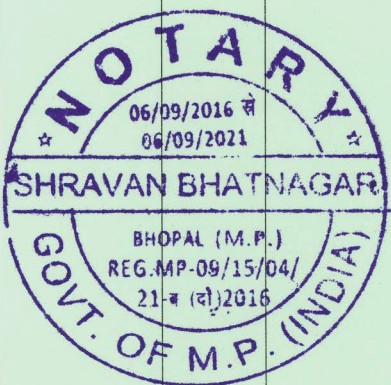
Note: 3. Value of Bonds/Share Debentures as per current market value in Stock exchange in respect of listed companies and as per books in case of non-listed companies should be given.

Note: 4. Dependent here has the same meaning as assigned in Explanation (v) under section 75A of the Representation of the People Act, 1951.

Note: 5. Details including amount is to be given separately in respect of each investment

Dharmendra Pradhan.

S. No.	Description	Self	Spouse	Dependent-I	Dependent-II
(i)	Cash in hand	Rs.52,670/-	Rs.57,950/-	NIL	NIL
(ii)	Details of Deposits in Bank accounts (FDRs, Term Deposits and all other types of Deposits including saving accounts). Deposits with Financial Institutions, Non Banking Financial Companies and Cooperative societies and the amount in each such deposits	<p>a) SBI Parliament House, New Delhi (Savings) Rs.16,26,268 /-</p> <p>b) Indian Bank, BBSR, Odisha (Savings) Rs.2,769/-</p> <p>c) FDR in SBI, Parliament House Rs.8,35,488/-</p> <p>d) SBI Parliament House, New Delhi, PPF A/c. Rs. 6,52,457/-</p>	<p>a) PNB, Bhubaneswar Odisha Rs.2,32,878/-</p> <p>b) HDFC Bank, BBSR, Odisha Rs.85,796/-</p> <p>c) PNB, Talcher, Odisha Rs.85,884/-</p> <p>d) SBI, Talcher, Odisha Rs.7,34,805/-</p> <p>e) IDBI Bank, Talcher, Odisha Rs.1,04,624/-</p> <p>f) FDR in Odisha Gramya Bank Rs.9,37,192/-</p> <p>g) FDR in HDFC Bank, Bhubaneswar Rs.1,56,617/-</p> <p>h) SBI Parliament House, New Delhi, PPF A/c. Rs.4,47,333/-</p>	<p>a) FDR in HDFC Bank, Bhubaneswar Rs. 1,71,122/-</p>	<p>a) FDR in HDFC Bank, Bhubaneswar Rs.83,014/-</p>
(iii)	Details of investment in Bonds, Debentures/shares and units in companies/Mutual Funds and others and the amount.	<p>a) SBI Mutual Fund Rs.2,77,802/-</p>	NIL	NIL	NIL
(iv)	Details of investment in NSS, Postal Savings, Insurance	<p>LIC Policies Rs. 14,46,888/-</p>	<p>NSC Rs.50,000/-</p> <p>LIC and HDFC Policies</p>	<p>LIC Policies Rs. 2,16,669/-</p>	<p>LIC Policies Rs. 1,18,770/-</p>



Dharmendra Pradhan

	Policies and investment in Post Office or Insurance Company and the amount		Rs. 20,84,218/- (Surrender Value)		
(v)	Personal Loans/advance given to any person or entity including firm, Company, Trust etc. and other receivables from debtors and the amount	NIL	Advance to D. Pradhan Rs. 10,00,000/-	NIL	NIL
(vi)	Motor Vehicles/Aircrafts / Yachts/Ships (details of Make, Registration No. etc., Year of Purchase and amount)	Maruti Esteem DL9CJ-7721 Year of Manufacturing 2004 Rs.35,000/- Honda City DL4CAN-4034 Year of Manufacturing 2011 Rs.2,75,000/- (Approx.)	Rs. 93,00,000/- Three Trucks Registration No. OD19K-4018, OD19K-4019 and OD19L-2389 (Acquisition value approx. Rs.93,00,000)	NIL	NIL
(vii)	Jewelry, bullion and valuable thing(s) (give details of weight and value)	Rs.6,25,000/- 150 grams gold jewellery and 2.5 Kg. Silver jewellery and others	Rs.20,00,000 /- Gold-500 gm. Silver-6.25 Kg. and Diamond Rings and others	NIL	NIL
(viii)	Any other assets such as value of Claims/Interest	a) Computer, Furniture and Fixtures and other items Rs.3,60,000/- (approx.) b) Advance Payment made for Flat at Shipra Suncity Housing Project, Indirapuram,	House Hold Appliance Rs.3,15,000/-	NIL	NIL

Dharmendra Pradhan

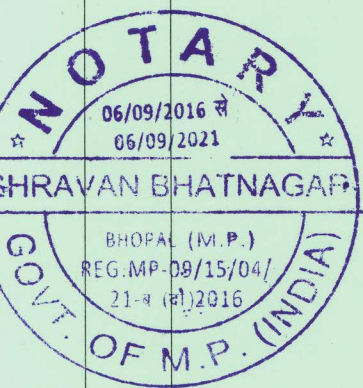
		Ghaziabad, U.P. Rs.62,00,000 /- (as on 05.02.2018)			
(ix)	Gross Total Value	Rs. 1,23,89,342/-	Rs. 1,75,92,297/-	Rs. 3,87,791/-	Rs. 2,01,784/-

B. Details of Immovable Assets:

Note: 1. Properties in joint ownership indicating the extent of joint ownership will also have to be indicated.

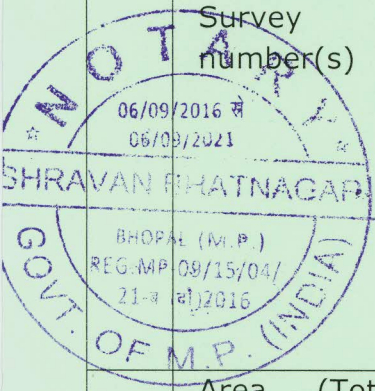
Note: 2. Each land or building or apartment should be mentioned separately in this format.

S. No.	Description	Self	Spouse	Dependent-1	Dependent-2	Dependent-3
(i)	Agricultural Land Location(s) Survey number(s)	a) Land at Mouza Satyabandha Khata No.89/149, Plot No.551/1129, Distt. Angul b) Land at Mouza Satyabandha, Khata No.51, Plot No.549/1264 Distt. Angul	NIL	NIL	NIL	NIL
	Area (Total measurement in acres)	a) Area A0.32 decimal b) Area A0.67 decimal	NIL	NIL	NIL	NIL
	Whether inherited property (Yes or No)	No	NIL	NIL	NIL	NIL
	Date of purchase in case of self acquired property	a) 13 July, 2011 b) 05 Feb. 2010	NIL	NIL	NIL	NIL
	Cost of Land (in case of purchase) at the time of purchase	Value of Total Land Rs.1,30,618/-	NIL	NIL	NIL	NIL



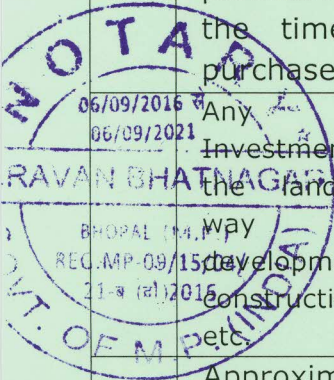
Dhormendra Pradhan

	Any Investment on the land by way of development construction etc.	NIL	NIL	NIL	NIL	NIL
	Approximate Current market value	Rs.6,00,000/-	NIL	NIL	NIL	NIL
(ii)	<u>Non-Agricultural Land</u> Location(s) Survey number(s)	Land at Mouza Satyabandha, Khata No.89/9, Plot No.550, Distt. Angul Land at Mouza Satyabandha, Khata No.28, Plot NO.551, 552 & 553	Land at Mouza Manikmara, Talcher, Plot No.77/402, Distt. Angul	NIL	NIL	NIL
	Area (Total measurement in sq. ft.)	Area A 0.31 decimal. Area A 0.53 decimal.	Area A 0.160 decimal.	NIL	NIL	NIL
	Whether inherited property (Yes or No)	No	No	No	No	No
	Date of purchase in case of self acquired property	05 Feb., 2010 13 June, 2012	03 Dec, 2012	NIL	NIL	NIL
	Cost of Land (in case of purchase) at the time of purchase	Value Rs.57,564/- Rs.85,339/-	Value Rs.2,20,224/-	NIL	NIL	NIL
	Any Investment on the land by way of development construction etc.	Rs. 9,00,000/-	Rs. 18,00,000/-	NIL	NIL	NIL
	Approximate Current market value	Rs. 24,00,000/-	Rs. 24,50,000/-	NIL	NIL	NIL



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(iii)	Commercial Buildings (including apartments) Location(s) Survey number(s)	NIL	NIL	NIL	NIL	NIL
	Area (Total measurement in sq. ft.)	NIL	NIL	NIL	NIL	NIL
	Built up Area (Total measurement in sq. ft.)	NIL	NIL	NIL	NIL	NIL
	Whether inherited property (Yes or No)	No	No	No	No	No
	Date of purchase in case of self acquired property	NIL	NIL	NIL	NIL	NIL
	Cost of Land (in case of purchase) at the time of purchase	NIL	NIL	NIL	NIL	NIL
	Any Investment on the land by way of development construction etc.	NIL	NIL	NIL	NIL	NIL
	Approximate Current market value	NIL	NIL	NIL	NIL	NIL
(iv)	Residential Buildings (including apartments) Location(s) Survey number(s)	NIL	NIL	NIL	NIL	NIL
	Area (Total measurement in sq.ft.)	NIL	NIL	NIL	NIL	NIL
	Built up Area (Total measurement in sq.ft.)	NIL	NIL	NIL	NIL	NIL



Dharmendra Pandey

	Whether inherited property (Yes or No)	No	No	No	No	No
	Date of purchase in case of self acquired property	NIL	NIL	NIL	NIL	NIL
	Cost of Property (in case of purchase) at the time of purchase	NIL	NIL	NIL	NIL	NIL
	Any Investment on the land by way of development construction etc.	NIL	NIL	NIL	NIL	NIL
	Approximate Current market value	NIL	NIL	NIL	NIL	NIL
(v)	Others (such as interest in property)	NIL	NIL	NIL	NIL	NIL
(vi)	Total of Current Market Value of (i) to (v) above	Rs. 30,00,000/-	Rs. 24,50,000/-	NIL	NIL	NIL

(8) I give herein below the details of liabilities/dues to public financial institutions and government:-

(Note: please give separate details of name of bank, institution, entity or individual and amount before each item)

S. No.	Description	Self	Spouse	Dependent-1	Dependent-2
(i)	Loan or dues to Bank/ Financial Institution(s) Name of the Bank or financial Institution, Amount outstanding, Nature of Loan	NIL	Housing Loan from PNB Bank (50%), Commercial Vehicle Loan from HDFC & Axis Bank, BBSR Rs.67,42,692/-	NIL	NIL

Dharmendra Pradhan

	Loan or dues to any other individuals / entity other than mentioned above Name(s) Amount outstanding Nature of Loan	a) Rs.10,00,000/- from spouse b) Rs.7,00,000/- from Dr. Debendra Pradhan c) Rs. 5,00,000/- From Dr. Madhuri Thakur and Sh. Deepak Kumar Singh	NIL	NIL	NIL
	Any other Liability	NIL	NIL	NIL	NIL
	Grand Total of liabilities	Rs.22,00,000/-	Rs.67,42,692/-	NIL	NIL
(ii)	Government Dues: Dues to departments dealing with government accommodation	NIL	NIL	NIL	NIL
	Dues to department dealing with supply of water	NIL	NIL	NIL	NIL
	Dues to department dealing with supply of electricity	NIL	NIL	NIL	NIL
	Dues to department dealing with supply of telephones/ mobiles	NIL	NIL	NIL	NIL
	Dues to department dealing with government transport (including aircraft and helicopters)	NIL	NIL	NIL	NIL
	Income Tax Dues	NIL	NIL	NIL	NIL
	Wealth Tax Dues	NIL	NIL	NIL	NIL
	Service Tax Dues	NIL	NIL	NIL	NIL
	Municipal/Property Tax Dues	NIL	NIL	NIL	NIL
	Sales Tax Dues	NIL	NIL	NIL	NIL
	Any other dues	NIL	NIL	NIL	NIL

Dharmendra Pradhan

(iii)	Grand total of all Govt. dues.	NIL	NIL	NIL	NIL
(iv)	Whether any other liabilities are in dispute, if so, mention the amount involved and the authority before which it is pending.	N/A	N/A	N/A	N/A

(9) Details of profession or occupation:

- (a) Self..... Member of Parliament (Rajya Sabha),
Union Cabinet Minister, Govt. of India, Minister of
Petroleum & Natural Gas; Skill Development &
Entrepreneurship.
- (b) Spouse..... Business

(9A) Details of source(s) of income:

- (a) Self..... Salary & Other Sources
- (b) Spouse..... Business and Other Sources

(10) My educational qualification is as under:-

H.S.C.	Handidhuan High School	B.S.E. Odisha	1983
Higher Secondary Exam	Talcher College	C.H.S.E., Odisha	1985
Bachelor of Arts	Talcher College	Utkal University, Odisha	1988
Master of Arts	Vani Vihal	Utkal University University, Odisha	1990

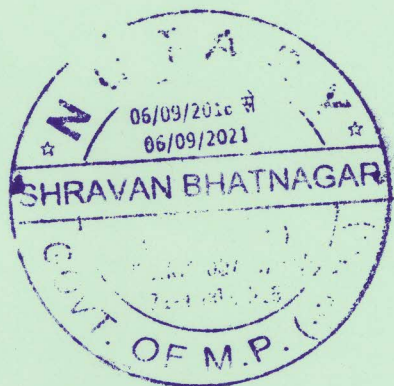
(Give details of highest School/University education mentioning the full form of the certificate/diploma/degree course, name of the School/College/University and the year in which the course was completed.)



Dharmendra Pradhan

PART-B**(11) ABSTRACT OF THE DETAILS GIVEN IN (1) TO (10) OF PART-A:**

1.	Name of the Candidate	Dharmendra Pradhan		
2.	Full Postal address	Talcher Municipality, Ward No.18, PS. Colliery, Angul, Odisha -759 100		
3.	Number and Name of the constituency and state	MADHYA PRADESH VIDHANSABHA, MADHYA PRADESH		
4.	Name of the Political Party which set up the candidate (otherwise write "Independent")	Bharatiya Janata Party		
5.	(i) Total number of pending cases where charges have been framed by the Court for offences punishable with imprisonment for two years or more	One (Puri Town P.S. Case No. 149/2006, S.D.J.M, Puri, G.R.Case No.665/2006).		
	(ii) Total number of pending cases where the court(s) have taken cognizance [other than the cases mentioned in item (i) above]	Two i) Gadposh GRPS Case No.9/2005, G.R.Case No.53/2005, S.D.J.M., Kuchinda ii) Kankadahad P.S Case No.5/2010, G.R. Case No.28/2010S.D.J.M., Kamakshyanagar,		
6.	Total Number of cases in which convicted and sentenced to imprisonment for one year or more [except for offences referred to in sub-sections (1), (2) or (3) of section 8 of Representation of the People Act, 1951].	NIL		
7.		PAN of	Year for which last Income Tax Return filed	Total Income Shown
	(a) Candidate	ABOPP0067B	FY 2016 - 2017	Rs.7,16,092/-
	(b) Spouse	AGOPP6782A	FY 2016 - 2017	Rs.18,81,763/-
	(c) Dependents	N.A	N/A	N/A
8.	Details of Assets and Liabilities in Rupees			



Dharmendra Pradhan

S. No.	Description	Self	Spouse	Dependent-1	Dependent-2
A.	Moveable Asset (Total Value)	Rs. 1,23,89,342/-	Rs. 1,75,92,297/-	Rs. 3,87,791/-	Rs. 2,01,784/-
B.	Immovable Asset	NIL	NIL	NIL	NIL
(i)	Purchase price of self-acquired immovable Property	Rs. 2,73,521/-	Rs. 2,20,224/-	N/A	N/A
(ii)	Development/ construction cost of immovable property after purchase (if applicable)	Rs. 9,00,000/-	Rs. 18,00,000/-	N/A	N/A
(iii)	Approximate Current market price— (a) self-acquired assets (Total Value) (b) inherited assets (Total Value)	Rs. 30,00,000/-	Rs. 24,50,000/-	N/A	N/A
9.	Liabilities				
(i)	Government dues (Total)	0.00	0.00	N/A	N/A
	Loans from Bank, Financial Institutions and other (Total)	Rs. 22,00,000/-	Rs. 67,42,692/-	N/A	N/A
10.	Liabilities that are under dispute				
	Government dues (Total)	N/A	N/A	N/A	N/A
(ii)	Loans from Bank, Financial Institutions and others (Total)	N/A	N/A	N/A	N/A
11.	<p>Highest educational qualification</p> <p>M.A University Campus Utkal University, Odisha 1990</p> <p>Vani Vihar</p> <p>(Give details of highest School/University education mentioning the full form of the certificate/diploma/degree course, name of the School/College/University and the year in which the course was completed.)</p>				

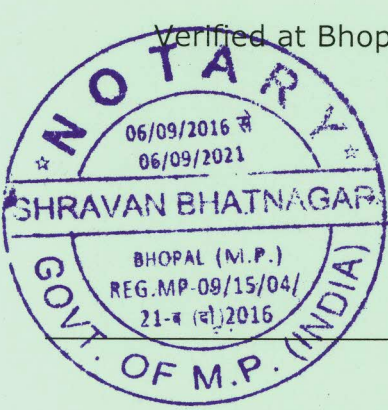
Dharmendra Pradhan

VERIFICATION

I, the deponent, above named, do hereby verify and declare that the contents of this affidavit are true and correct to the best of my knowledge and belief and no part of it is false and nothing material has been concealed there from. I further declare that:-

(a) there is no case of conviction or pending case against me other than those mentioned in items 5 and 6 of Part A and B above;

(b) I, my spouse, or my dependents do not have any asset or liability, other than those mentioned in items 7 and 8 of Part A and items 8, 9 and 10 of Part B above.



Verified at Bhopal this the day of 11/3/2018

SOLEMNLY AFFIRMED BEFORE
ME BY THE WITHIN NAMES
11/3/18
SHRAVAN BHATNAGAR
NOTARY
BHOPAL (M.P.) INDIA

Dharmendra Pradhan.
DEPONENT

Note: 1. Affidavit should be filed latest by 3.00 PM on the last day of filing nominations.

Note: 2. Affidavit should be sworn before an Oath Commissioner or Magistrate of the

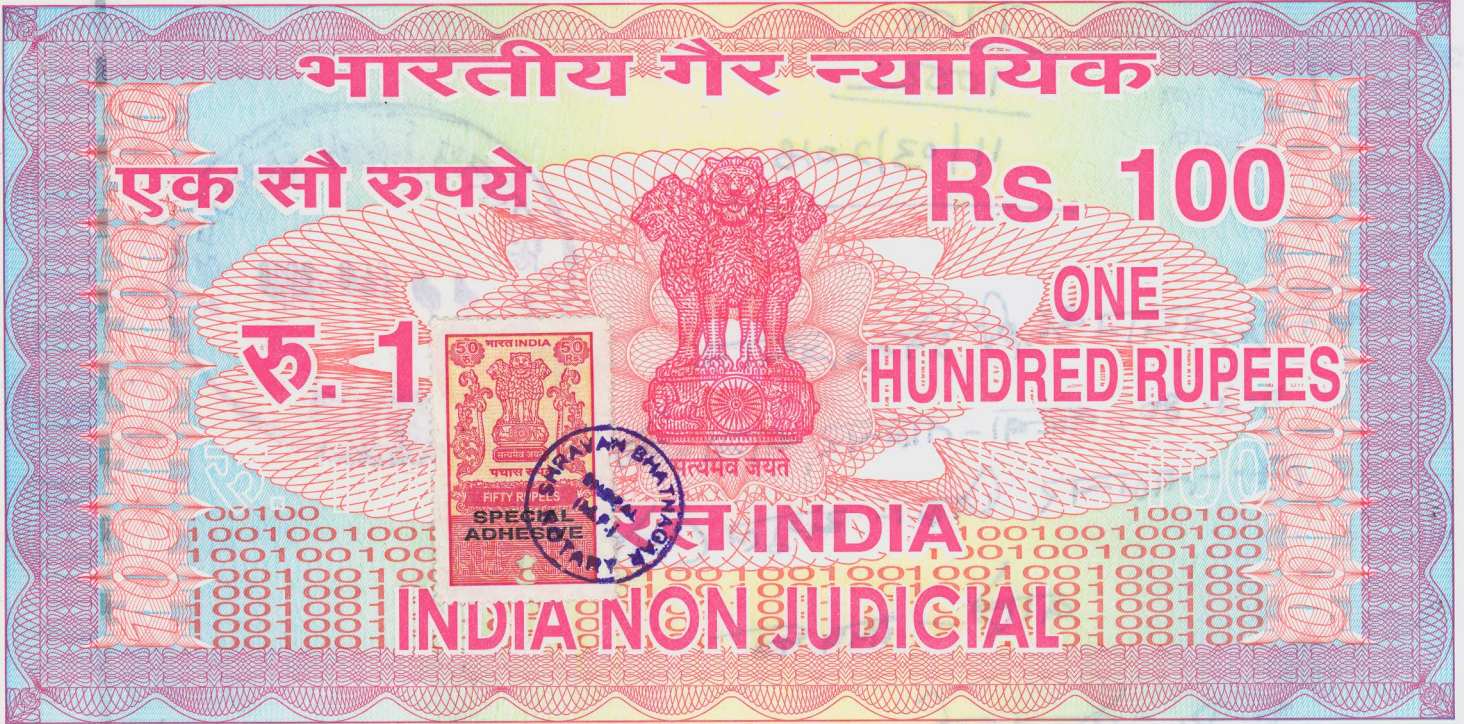
First Class or before a Notary Public.

Note: 3. All column should be filled up and no column to be left blank. If there is no information to furnish in respect of any item, either "Nil" or "Not applicable", as the case may be, should be mentioned,

Note: 4. The Affidavit should be either typed or written legibly and neatly.

IDENTIFIED BY ME
Sambosh. Shasmita Adv.
Dist. Bhopal.

Dharmendra Pradhan

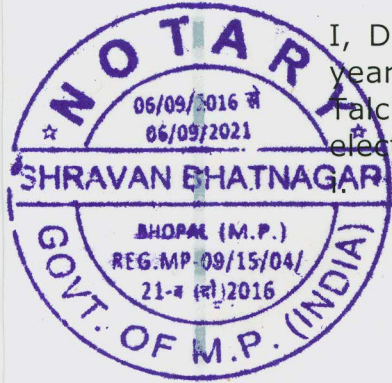


मध्य प्रदेश MADHYA PRADESH

AU 002121
Annexure

Additional Affidavit to be submitted by Candidates

Election to Rajya Sabha (Council of States) from Madhya Pradesh
Constituency.



I, DHARMENDRA PRADHAN son of Dr. Debendra Pradhan, Aged 49 years, resident of Talcher Municipality, Ward No.18, GP/Town-Talcher, PS. Colliery, Dist.- Angul, Odisha a candidate at the above election, do hereby solemnly affirm and state on oath as under:-

I have been allotted Government Accommodation at 19 Teen Murti Marg, New Delhi-110011 during the period of last 10 years prior to the date of notification of the current election, and there are no arrears of any dues to be paid towards rent for the accommodation or any arrears to the agencies providing electricity, water and telephone at the said accommodation as on 07.03.2018.

"No dues Certificates" from the agencies concerned are attached hereto.

Dharmendra Pradhan
DEPONENT

VERIFICATION

I, the deponent abovenamed, do hereby verify and declare that the above statements are correct to the best of my knowledge, and no part of it is false.

Verified at Bhopal on the 11 day of March 2018

Dharmendra Pradhan
DEPONENT

[Signature]
IDENTIFIED BY ME
Santosh Shekhar
Dist. Bhopal

SOLEMENLY AFFIRMED
ME BY THE WITHIN NAMES
[Signature]
SHRAVAN BHATNAGAR
NOTARY
BHOVAL (M.P.) INDIA

20

अरुण कुमार
स्टाम्प वेन्डर
30/2008-09
रूप पंजीयन कार्यालय
जवाहर चौक पोपल

9900

1000

11/03/2018



श्री धर्मप्रसाद श्री धर्मप्रसाद

प-नं. 80, कटवा-तालुका, थाना-कोलियारी
तह-तालुका, जिला-अंगुल (ओडिसा)

वाहने - लघु पथ

I.D. - कोटकार्ड

CSD3114238

Dharmendra Pradhan



IDENTIFIED BY ME
SHRIVAN BHATTNAGAR
INDIA (P.M.) INDIA

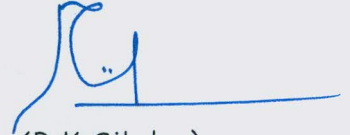
20

A-12017/6/2017-SDE
Government of India
Ministry of Skill Development and Entrepreneurship

2nd Floor, Shivaji Stadium Annexe Building,
Shaheed Bhagat Singh Marg, New Delhi
Dated: 8th March, 2018

NO DUES CERTIFICATE

It is certified that as per records available in this Ministry, nothing is outstanding against Shri Dharmendra Pradhan, Minister of Skill Development and Entrepreneurship, as on date.



(B K Sikdar)
Director

बी.के. सिकदार, भा.र.अ.से.
B. K. SIKDAR, IDSE
निदेशक / Director
कौशल विकास और उद्यमशीलता मंत्रालय
Ministry of Skill Development and Entrepreneurship
भारत सरकार, नई दिल्ली
Govt. of India, New Delhi-110001

No. F-23017/1/2015-Admn.
Government of India
Ministry of Petroleum & Natural Gas

Shastri Bhawan, New Delhi
Dated the 7th March, 2018

NO DUES CERTIFICATE

It is certified that as per records available in this Ministry, nothing is outstanding against Shri Dharmendra Pradhan, Minister of Petroleum & Natural Gas, as on date.


(M. C. Bhatt)

Under Secretary (Admn.)

मोहन चन्द्र भट्ट / MOHAN CHANDRA BHATT
अवर सचिव / Under Secretary
पेट्रोलियम एवं प्राकृतिक गैस मंत्रालय
Ministry of Petroleum & Natural Gas
भारत सरकार / Govt. of India
नई दिल्ली / New Delhi

23

No. 12/281/12-TS
Government of India
Ministry of Housing & Urban Affairs
Directorate of Estates
(Type Special-III)

Nirman Bhawan, New Delhi-110011
Dated 08-03-2018

To

Shri Dharmendra Pradhan,
Hon'ble Minister
for Petroleum & Natural Gas,
19, Teen Murti Marg,
New Delhi.

Subject : Issue of "No Demand Certificate" in favour of Shri Dharmendra Pradhan,
Hon'ble Minister for Petroleum & Natural Gas, 19, Teen Murti Marg, (Type
VIII), New Delhi - Regarding.

Sir,

Reference is invited to the correspondence resting with your letter No. Nil dated
08.03.2018 on the subject cited above.

2. The accounts of Shri Dharmendra Pradhan, Hon'ble Minister for Petroleum and
Natural Gas, New Delhi in respect of Bungalow No. 19, Teen Murti Marg, (Type
VIII), New Delhi have been checked and nothing is found due against him till date, on
account of hire charges of furniture and electrical items. This letter may be treated as
'No Demand Certificate' in his favour.

Yours faithfully,



(A.J.J. Kennedy)

Assistant Director of Estates

Copy to:- Rajya Sabha Sectt., (M S & A. Branch), New Delhi.



(A.J.J. Kennedy)

Assistant Director of Estates

24

NO DUES CERTIFICATE

Date: - 08/03/2018

Nothing is due against Bungalow No. 19- Teen Murti
Marg R/O Sh. Dharmendra Pradhan Hon`ble Petroleum
and Natural Gas Minister for Electrical Inventory and
appliances.

Junior Engineer (E)
ELECT. DIV-II, Sub Div-IV
CPWD, Keshav Road
New Delhi

भारतीय संसद
PARLIAMENT OF INDIA
राज्य सभा सचिवालय
RAJYA SABHA SECRETARIAT

(25)

टेलीग्राम : "परिषद"
फैक्स :
दूरभाष :
वेबसाईट : <http://rajyasbhahindi.nic.in>
ई-मेल :
संसद भवन/संसदीय सौध,
नई दिल्ली-110001

Telegram : "PARISHAD"
Fax :
Telephone :
Website : <http://rajyasabha.nic.in>
E-mail :
Parliament House/Annexe,
New Delhi-110001

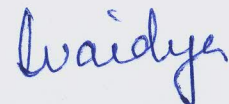
NO.RS.33 /2017/2018/MSA

Dated the 08th March 2018

PROVISIONAL CERTIFICATE

This is to certify that as per records of this Secretariat and the information furnished by the allied agencies, nothing is due against Shri Dharmendra Pradhan, Member Rajya Sabha as on date.

Shri Dharmendra Pradhan is due to retire as Member, Rajya Sabha on 02nd April 2018. As sitting Member, he is entitled to retain Government accommodation and RF tag. Final certificate of No dues will be issued after his retirement and final settlement of accounts.



(INDIRA CHATURVEDI VAIDYA)
ADDITIONAL DIRECTOR
Tel.: 23034053

LIAISON OFFICE: NDMC
314, PARLIAMENT HOUSE ANNEXE
NEW DELHI


Dt.08.03.2018

No Dues Certificate

As per NDMC record nothing is due on account of electric/ water charges against **Sh. Dharmendra Pradhan, Hon'ble MP (Rajya Sabha) I.C. No. 4395** upto billing cycle Aug-2014 (up to reading period 18.06.14) in r/o under mentioned premises:

*E.& O.E.

- 1) Bungalow No. C 1/22, Humayun Road with S.Qtr.
(Con. No.6409117,6409118,6409119).


8/03/2018

(Head Assistant)
Liaison Office, NDMC
Parliament House Annexe

M.S.A. BRANCH
(Rajya Sabha Sectt.)

27

RAJYA SABHA SECRETARIAT
(M.S. & A. BRANCH)


Room No. 228
Parliament House Annexe,
New Delhi

Subject: issue of No-Dues Certificate to Members, Rajya Sabha.

Shri/Smt./MS. Dharmendra Pradhan, Minister of Petroleum & Natural Gas 02.4.2018
Member, Rajya Sabha who is due to retire on -----
----- vide his/her letter dated 7th March 2018 has requested this Secretariat for issue of
"No Dues Certificate" for contesting Elections.

2. All the concerned are requested to intimate the dues if any, pending against the Member. If no dues are pending against his/him, 'No Dues report' may be intimated to this Secretariat at the earliest so as to enable this Secretariat to issue "No Dues Certificate".

3. This may be treated a most urgent.


EXECUTIVE OFFICER
Tel.: 23034224/228

1. The Liaison Officer, NDMC, Room No. 314, PHA, New Delhi.
- ✓ 2. The Asstt. Director, Parliament Library, PH, New Delhi. (4654).
3. The EO, I.T. Section, Room No. 209, PHA New Delhi.
4. The LO, Directorate of Estates, Room No. 602, PHA, New Delhi.
5. The EO, Sales & Archives, PHA, New Delhi. R. No. 218(4160).
6. The LO, MTNL, Room No. 520, PHA, New Delhi.
7. The LO, BSNL, Room No. 520, PHA, New Delhi.
8. MA Section to intimate the accommodation allotted to Ex-MP.
9. TA Recovery


RSS.U.O. Note No. 4395/2014/MSA

Dated 8th March 2018

Parliament Library

'No Dues' against Sh. Dharmendra Pradhan Minister of
Petroleum & Natural Gas -

MSA Br. RS -


8/3/2018

28

PROVISIONAL

DIRECTORATE OF ESTATES
Rent Parliament Section
602, Parliament House Annexe
.....

Subject: CLEARANCE CERTIFICATE UPTO 28/02/2018.

Reference No. RSS U.O. Note No. 1/2014/MSA, Dated 08/03/2018,

It is certified that a sum of Rs. NIL is outstanding in the name of Shri/Smt. Dharmendra Pradhan, MP/Ex.MP for Accommodation No. 19, Teen Murti Marg (only), New Delhi on account of Rent and other charges upto 28/02/2018. As the Government Accommodation is still in his/her possession the demand for the period after 28/02/2018. will be issued separately. Hence his/her final accounts may not be settled till he vacates the accommodation and final No demand certificate is issued from this Directorate.


Asstt. Director (A/Cs)

संजय कुमार/SANJAY KUMAR
सहायक निदेशक लेखा/Asstt. Director (A/Cs)
संपदा निदेशालय/Dte. of Estates
भारत सरकार/Govt. of India
संसदीय सौध/Parliament House Annexe
नई दिल्ली-110 001/New Delhi-110 001

Executive Officer MSA Branch Lok /Rajya Sabha Secretariat.

DEUO No. RP- I/A-II/19 / 2013-15, dated 08/03/2018

No. 12/281/12-TS
Government of India
Ministry of Housing & Urban Affairs
Directorate of Estates
(Type Special-III)

Nirman Bhawan, New Delhi-110011
Dated 08-03-2018

29

To

Shri Dharmendra Pradhan,
Hon'ble Minister
for Petroleum & Natural Gas,
19, Teen Murti Marg,
New Delhi.

Subject : Issue of "No Demand Certificate" in favour of Shri Dharmendra Pradhan,
Hon'ble Minister for Petroleum & Natural Gas, 19, Teen Murti Marg, (Type
VIII), New Delhi - Regarding.

Sir,

Reference is invited to the correspondence resting with your letter No. Nil dated
08.03.2018 on the subject cited above.

2. The accounts of Shri Dharmendra Pradhan, Hon'ble Minister for Petroleum and
Natural Gas, New Delhi in respect of Bungalow No. 19, Teen Murti Marg, (Type
VIII), New Delhi have been checked and nothing is found due against him till date, on
account of hire charges of furniture and electrical items. This letter may be treated as
'No Demand Certificate' in his favour.

Yours faithfully,

sd/.

(A.J.J. Kennedy)

Assistant Director of Estates

✓ Copy to:- Rajya Sabha Sectt., (M S & A. Branch), New Delhi.

24

(A.J.J. Kennedy)

Assistant Director of Estates

30



MAHANAGAR TELEPHONE NIGAM LIMITED
(A GOVT. OF INDIA ENTERPRISE)
Accounts Officer (LOP) % GM (Central)
520-Parliament House Annexe New Delhi-110001

No.AO/LOP/MP/NDC/MPRS-042

Dated.08-03-2018

No Dues Certificate

Certified that no MTNL dues are outstanding against **Shri DHARMENDRA PRADHAN**, MP Rajya Sabha IC NO-4395 (RS-042) from **(BIHAR)** in respect of the official MP category telephones.

[Signature]
8/3/18

LIAISON OFFICER (PHONES)

Tele.No.011-23014477

संपर्क अधिकारी (फोन्स)

Liaison Officer (Phones)

520-Parliament House Annexe
New Delhi-110001

MSA Branch, R. No-228
Lok Sabha Secretariat
New Delhi-11000

Liaison Officer Phones,BSNL
Room No. 520 PHA
New Delhi - 110001
Phone – 011 - 23094265
Fax – 011 - 23094265
Email id : lopbsnl@gmail.com



भारत संचार निगम लिमिटेड
(भारत सरकार का उपक्रम)
BHARAT SANCHAR NIGAM LIMITED
(A Govt. of India Enterprise)

No Dues Certificate

No. RS-042/LOP/BSNL/NDC/2018

Dated: 08-03-2018

Certified that **No Telephone dues is pending** against Shri Dharmendra Pradhan Hon'ble MP Rajya Sabha and Minister of Petroleum (RS-042) against his MP/Min category telephones (0674-2747400) provided in UPR under BSNL service areas as per records of this office.

MS&A Branch
Rajya Sabha Secretariat
Parliament House Annexe.
New Delhi-110001

Liaison Officer (Phones)

32

RAJYA SABHA SECRETARIAT
(M.S. & A. BRANCH)

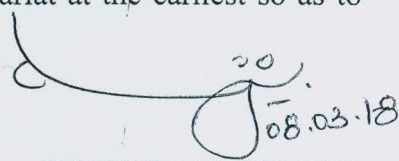
Room No. 228
Parliament House Annexe,
New Delhi

Subject: issue of No-Dues Certificate to Members, Rajya Sabha.

Shri/Smt./MS. Dharmendra Pradhani, Minister of Petroleum & Natural Gas 02.4.2018
Member, Rajya Sabha who is due to retire on -----
----- vide his/her letter dated 7th March 2018 has requested this Secretariat for issue of
"No Dues Certificate" for contesting Elections.

2. All the concerned are requested to intimate the dues if any, pending against the Member. If no dues are pending against his/him, 'No Dues report' may be intimated to this Secretariat at the earliest so as to enable this Secretariat to issue "No Dues Certificate".

3. This may be treated a most urgent.


EXECUTIVE OFFICER
Tel.: 23034224/228

1. The Liaison Officer, NDMC, Room No. 314, PHA, New Delhi.
2. The Asstt. Director, Parliament Library, PH, New Delhi. (4654).
- ✓ 3. The EO, I.T. Section, Room No. 209, PHA New Delhi.
4. The LO, Directorate of Estates, Room No. 602, PHA, New Delhi.
5. The EO, Sales & Archives, PHA, New Delhi. R. No. 218(4160).
6. The LO, MTNL, Room No. 520, PHA, New Delhi.
7. The LO, BSNL, Room No. 520, PHA, New Delhi.
8. MA Section to intimate the accommodation allotted to Ex-MP.
9. TA Recovery

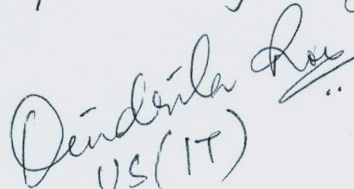
RSS.U.O. Note No. 4395/2014/MSA

Dated 8th March 2018

Ref: above

The Member has not joined the Scheme of Financial Entitlement to Members for Purchase of Computer Equipment. There are no dues pending against the Member.

MSA Branch


US(IT)
8/3/18

SALES & ARCHIVES SECTION

With reference to M.S. & A. Section's note dated 8th March, 2018, regarding issuance of a "No Dues Certificate" in respect of Shri Dharmendra Pradhan, Member of Parliament (Rajya Sabha).

It is to certify that as per our record "No Outstanding Dues" are pending against above stated M.P. of the Rajya Sabha till date.

[Signature] 8/3/18

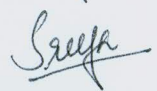
(KIRAN SUKRAWAL)
UNDER SECRETARY

M.S. & A. Section

:2:

M.A. SECTION

Shri Dharmendra Pradhan, M.P. & Minister is occupying
General Pool bungalow no. 19, Teen Murti Marg.



(SREEJA V.)
DEPUTY SECRETARY
8.3.2018

MS & A Branch

35

No Dues Certificate

Dated: 08/03/2018

This is to certify that there is nothing due against water charges till 08/03/2018 of Bungalow No. 19, Teen Murti Marg R/o Sh. Dharmendra Pradhan Hon'ble Minister of Petroleum & Natural Gas; Skill Development & Entrepreneurship Govt of India.


8/3/18
A.K. Saxena

Assistant Engineer (IV-B)

5A, Ashok Road, New Delhi

No Dues Certificate

Dated: 08/03/2018

Nothing is due against Bungalow No. 19, Teen Murti Marg R/o
Sh. Dharmendra Pradhan Hon'ble Minister of Petroleum &
Natural Gas for electricity and electrical items as on date
08/03/2018.



Junior Engineer (E)
ELECT. Div.-II, Sub Div.-IV
CPWD, Keshav Road
New Delhi

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3/11/2018 https://webonline.igl.co.in:8077/sap/bc/bsp/sap/zumcui5/webcontent/index.html?directPayment#page/%7B%22id%22%3A%22instaPayment...



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Please enter your BP Number

BP Number

4000298170

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First Name

DHARMENDRA

Last Name

PRADHAN

CA Number

400000305399

Amount Before Due Date

6013.040

Due Date

01.02.2018

Amount After Due Date

6133.300

Amount to be paid

6133.300

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Emergency Contact: 155216 or 1800-111-817

Customer Care: 1800-102-5109 (24x7 Toll free)

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**INDRAPRASTHA GAS LIMITED****Pay Your Bills Online/Security Deposit**

Please enter your BP Number

BP Number

4000296170

[Get Details](#)

First Name

DHARMENDRA

Last Name

PRADHAN

CA Number

400000305399

Amount Before Due Date

6013.048

Due Date

01.02.2018

Amount After Due Date

6133.306

Amount to be paid

6133.306

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Emergency Contact: 155216 or 1800-111-817

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